

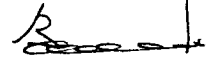
F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 09.11.2020

OFFICE MEMORANDUM

Hon'ble President directs the following:-

1. All defects cases involving mandatory pre deposits will be listed before the Bench for e-hearing after giving the parties an opportunity of rectifying the defect by way of issuing Defect Memo.
2. In all cases where the Bench has directed the parties to rectify defect of mandatory pre deposit, a notice shall be issued to the parties requiring compliance. If the party has not complied the order of the Tribunal, the matter will be listed before the Bench.



(Bineesh Kumar K.S.)

Registrar

Copy to

1. SPS to Hon'ble President, CESTAT, Delhi.
2. Members, CESTAT, All Benches.
3. Dy. Registrar/Asst. Registrar, CESTAT, All Benches.
4. Bar Association, CESTAT, Delhi, Mumbai, Kolkata, Chennai, Bangalore, Ahmadabad, Allahabad, Chandigarh and Hyderabad.
5. Chief Commissioner (AR)/Commissioner (AR), CESTAT, Delhi, Mumbai, Kolkata, Chennai, Bangalore, Ahmadabad, Allahabad, Chandigarh and Hyderabad.
6. Website/ Notice Board.